

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 180/TT/2021

Coram:

Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Date of Order: 2.8.2024

In the matter of:

Corrigendum to the order dated 16.5.2024 in Petition No. 180/TT/2021.

And

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of Asset-I: LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai along with 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under "Western Region System Strengthening Scheme V" in the Western Region.

And

In the matter of:

Power Grid Corporation of India Limited,
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122001 (Haryana).

.....Petitioner

Versus

Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482008 and 11 others

..Respondent(s)



CORRIGENDUM ORDER

In order dated 16.5.2024 in Petition No. 180/TT/2021, the following inadvertent typographical error is being corrected in terms of Regulation 54 read with Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023:

In para 17, "MSEDCL" shall be read as "MSETCL".

2. All other terms of the order dated 16.5.2024 in Petition No. 180/TT/2021 shall remain unaltered.

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson

